

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)
CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 16 .11.2023 AT After Court-1 hearings

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1178/2023 IA (IBC)/369/2022 in Company Petition IB/36/2022
NAME OF THE COMPANY	Ravi Cranes and Movers Ltd D
NAME OF THE PETITIONER(S)	Indian Overseas Bank
NAME OF THE RESPONDENT(S)	Ravi Cranes and Movers Ltd D
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1178/2023

Present: PCS Ms. Devangi for the Applicant.

Ld. Counsel Ms. M. Vazra Laxmi for the Resolution Professional
(Respondent No.1).

Ld. Counsel Mr. Hemant for the Respondent No.2.

Counter of Respondent No.1 has already been filed. Respondent No. 2 has filed his Vakalat, but for some reasons, it is not appearing on record. Registry is directed to verify and take suitable action. Counter on behalf of Respondent No. 2 has also been filed. No counter has been filed by Respondent No.3. Counsel for the Applicant seeks time to file rejoinder. **Matter is adjourned to 05.01.2024.**

Contd....

(2)

IA (IBC)/369/2022

Present: Ld. Counsel Ms. M. Vazra Laxmi for the Applicant.
PCS Ms. Devangi for the Respondent.

Ld. Counsel for the Respondent seeks more time to file counter. Prayer is allowed as a last chance. Counter to be filed by next date of hearing, otherwise opportunity to file counter will be forfeited. **Matter is adjourned to 05.01.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)